

TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

New Delhi, the 26th May, 2006

No. 5-4/2000-A & P (Vol. II).— In exercise of the powers conferred by sub-section (1) of section 36 read with section 10 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India (TRAI) hereby further amends the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation 2001 (2 of 2001), as follows, namely:

1. Short title and commencement:
 - (i) This Regulation shall be called "The Telecom Regulatory Authority of India (Officers and Staff Appointment) (5th Amendment) Regulation 2006" (6 of 2006).
 - (ii) It shall come into force from the date of its publication in the Official Gazette.

2. In Schedule I of the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation 2001 (2 of 2001):-

- (i) the following entries shall substitute the existing entries appearing under the columns 'Qualification & Experience for Direct Recruit' and 'Length of Service for promotion' relating to the appointment of Secretary and Principal Advisor, respectively, namely:-

Name of Post	Qualification & Experience for Direct Recruit	Length of Service for promotion
Secretary	Degree from a recognized University or equivalent. 21 years experience including relevant experience in the field of telecommunications, industry, finance, accountancy, law, management, or consumer affairs.	Promotion from amongst the TRAI officers with minimum of four years of regular service in a grade immediately below.
Principal Advisor	Degree from a recognized University or equivalent. 21 year's experience including relevant experience in the field of telecommunications, industry, finance, accountancy, law, management, or consumer affairs.	Promotion from amongst the TRAI officers with minimum of four years of regular service in a grade immediately below.

- (ii) The words "or equivalent" appearing under the column "Length of Service for promotion" relating to appointment to the post of Joint Advisor, shall be deleted.

- (iii) the following entries shall substitute the existing entries appearing under the column "Length of Service for promotion" relating to appointment to the post of Senior Principal Private Secretary, namely:-

"Promotion from amongst the officers with 4 years of regular service in a grade immediately below."

- (iv) the following entries shall substitute the existing entries appearing under the column "Length of Service for promotion" relating to appointment to the post of Senior Research Officer, namely:-

"Promotion from amongst the officers with 4 years of regular service in the grade of Technical Officers having working knowledge of computer."

3. In the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation 2001 (2 of 2001), in Part XIV – Miscellaneous, for the existing clause 25 and entries relating thereto, the following clause and entries relating thereto shall be substituted, namely:-

"25. Probation: Candidates appointed through direct recruitment process shall be on probation for a period of two years. A direct recruit shall be confirmed only

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after he/she has completed the period of probation and during the period his/her services and/or conduct have been found by the Authority to be satisfactory. In the event that the service and/or conduct of any employee are/is not found to be satisfactory during the probation period, at the discretion of the Authority, the period may be extended to provide the employee an opportunity to improve. If the service and/or conduct of any employee are/is not found to be satisfactory at the end of the probation period/extended probation period, his/her services may be terminated."

4. The words "A&L" and "F&A" wherever they appear in the Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation 2001 (2 of 2001), shall be substituted by the words "A&P" and "FA", respectively.

RAJAN SINGLA, Advisor (A & P)

[ADVT III/TV/142/2006/Exty.]